

(49) Order No. VCT-2974/5418-V, dated the 28th March, 1974 in the case of V. K. V. Extraction Industries.

(50) Order No. VCT/SR-90-73, dated the 28th March, 1974 in the case of Divine Chief Seva Kendra, Pratapnagar, Baroda.

(ii) A statement (Hindi and English versions) showing (a) reasons for delay in laying the above Orders, and (b) for not laying the Hindi versions thereof. [Placed in Library. See No. LT-6956/74].

NOTIFICATION UNDER CENTRAL EXCISE RULES 1944 AND GUJARAT SALES TAX (SECOND AMENDMENT) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:—

(1) A copy each of Notification Nos. G.S.R. 201(E) to G.S.R. 207 (E) (Hindi and English versions) published in Gazette of India dated the 1st May, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-6957/74].

(2) (i) A copy of the Gujarat Sales Tax (Second Amendment) Rules, 1974, published in Notification No. (GHN-252)GSR-1074/(12)-TH in Gujarat Government Gazette dated the 16th April, 1974 under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification. [Placed in Library. See No. LT-6958/74].

ANNUAL REPORT OF HINDUSTAN LATEX LTD. NEW DELHI FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI KONDAJJI BASAPPA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Hindustan Latex Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-6959/74].

SHRI SOMNATH CHATTERJEE:

This is also a similar case. The annual report is for the year 1972-73. It has not been mentioned, what is the date of comments of the Comptroller and Auditor General of India. Here also, similar delay has taken place. I would like to know, why in respect of Government companies, reports are not being placed in time and audits are not being done in time. If this has not been done, the Minister owes an explanation to the House. Here also, no reasons have been given.

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): This report has been delayed. I have issued instructions that in future, Hindustan Latex Limited, will give their annual report in that very calendar year to which the annual report relates.

REVIEWS AND ANNUAL REPORTS OF MYSORE IRON & STEEL LTD., BHADRAVATI 1972-73, BHARAT COKING COAL LTD., DHANBAD FOR 1972 AND NATIONAL COAL DEVELOPMENT CORPORATION LTD., RANCHI FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to